

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 613, 614 & 616 of 2016 IN
DFR No. 3353 of 2016**

Dated: 28th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of :

M/s Dalmia Cement (Bharat) Ltd.

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Shreedhar Prabhu
Mr. Ananta Narayan M.G.

ORDER

IA No. 613 of 2016
(Appli. for Condonation of Delay in re-filing)

It is represented by learned counsel for the Applicant/Appellant that the application has become infructuous.

The Application is dismissed as infructuous.

(IA Nos. 614 & 616 of 2016)
(Appls. for leave to file the appeal & waiver of court fee)

Issue notice to the Respondents returnable on 06.12.2016. Dasti, in addition, is permitted.

List the matter on **06.12.2016.**

(I. J. Kapoor)
Technical Member

Ts/kt

(Justice Ranjana P. Desai)
Chairperson